

ORDER:-

Consequent upon the transfer of Ms. Kanchan Mahi, Addl. District and Sessions Judge, Faridabad and Ms. Garima Yadav, Civil Judge (Jr.Divn.),-Faridabad, the Complaint Committee constituted vide order dated 04.05.2017, conveyed vide endorsement No.7248-87/C.6/C.27 dated 05.05.2017, in pursuance with the judgment dated 13.08.1997 passed by the Hon'ble Supreme Court of India in Writ Petition (Criminal) No.666-70 of 1992 with Criminal Misc. Petition Nos. 7021-31 of 1992 titled "Vishaka and others Vs. State of Rajasthan & others" and the Sexual Harassment of Women at Work-Place (Prevention, Prohibition and Redressal) Act, 2013, is hereby re-constituted as under:

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| 1. Ms. Kumud,
Addl. District and Sessions Judge,
Faridabad. | Chairperson, |
| 2. Ms. Poonam Kanwar,
Addl. Civil Judge (Sr.Divn.),
Faridabad | Member |
| 3. Ms. Ranjana Sharma,
Advocate. | Member |
| 4. Ms. Saraswati Sharma
Reader Gr.I | Member |

The Complaint Committee shall make an annual report to the undersigned of the complaints and action taken thereon.

All concerned be informed accordingly.

Dated: 22.04.2019.

**District and Sessions Judge,
Faridabad** *h. 22-04-2019*

Endst. No. 13181-13217 / C.27/C.6 Dated 23-04-19 /


Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab & Haryana High Court, Chandigarh.
2. The Chief Secretary to Government of Haryana, Chandigarh.

Constitution of committee

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3. All the judicial officers posted in this Sessions Division with the request to bring the fact of re-constitution of complaint committee in the notice of staff attached with their respective courts.
4. All the Committee Members.


District and Sessions Judge,
Faridabad. 22-6-78